# GOVERNMENT OF INDIA MINISTRY OF DEFENCE DEPARTMENT OF DEFENCE LOK SABHA

# **UNSTARRED QUESTION NO.1199**

TO BE ANSWERED ON THE 25<sup>TH</sup> JULY, 2018

### DISPUTED DEFENCE LAND

## 1199. DR. RAMESH POKHRIYAL õNISHANKÖ:

Will the Minister of DEFENCE j{kk ea=h be pleased to state:

- (a) the disputed defence land in the country, location-wise;
- (b) the steps taken by the Government to end the dispute;
- (c) whether the army proposes to use the unused defence land for some special purpose;
- (d) the details of the scheme formulated to clearly demarcate the scholarships by the Ministry; and
- (e) the details of the steps taken by the Government to get the illegally occupied defence land vacated at various places?

# A N S W E R MINISTER OF STATE (DR. SUBHASH BHAMRE) IN THE MINISTRY OF DEFENCE रारायमी (डा. सुभाष भामरे)

- (a) & (b): The information is being collected and will be laid on the Table of the House.
- (c) No defence land is unused / surplus. All open spaces / defence lands are utilised / earmarked for defence purposes.
- (d) The following schemes / steps have been formulated for clear demarcation of defence land boundaries:
  - (i) The Government sanctioned a project in February 2011 for survey, demarcation and verification of Defence lands. About 98.62% and 100% survey work has been completed for defence land outside and inside Cantonments respectively.

- (ii) The maps of defence land pockets generated in the recently carried out land surveys (2012-13 to 2016-17) are being integrated with satellite maps of National Remote Sensing Centre under ISRO (NRSC) i.e. BHUVAN for assigning geocoordinates. These will be integrated with Raksha Bhoomi 5.0 database (land record system).
- (iii) Defence lands located in isolated locations are being fenced and regular patrolling is being carried out to safeguard the lands.
- (e) Detection, prevention and removal of encroachment / illegal occupation is a continuous exercise. Action for removal of encroachments on defence land are taken under the provisions of Public Premises (Eviction of Unauthorised Occupants) Act, 1971 as well as under the Cantonment Act, 2006. Cases are also taken up with State or Municipal authorities for resolution of the problem. The Government has undertaken the following steps to check encroachment / illegal occupation;
  - (i) Strengthening of defence land management by way of digitisation of land records, survey, demarcation and verification of defence lands and land Audit.
  - (ii) Issue of detailed instructions by the Government emphasizing the need for ensuring vigilance, detection and prevention of new encroachments.
  - (iii) The process of defence land audit has been institutionalised from 2011-12 as continuing process.
  - (iv) Court cases are being pursued to evict encroachers.
  - (v) Close liaison is being maintained with revenue and civil police authorities to detect attempt to encroach upon the defence land by encroachers.
  - (vi) Defence lands located in isolated locations are being fenced and regular patrolling is being carried out to safeguard the lands from encroachers and unauthorized construction.

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